

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.209 – IA/956(AHM)2024
In
CP(IB)/144(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Jignesh Harjibhai Ghanva

.....Respondent

Order delivered on: 12/07/2024

Coram:

Mr.Shammi Khan, Hon'ble Member(J)

Mr.Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/IRP :Mr. Saurabh S. Rachchh, Advocate

For the Respondent/PG :None

ORDER
(Hybrid Mode)

IA/956(AHM)2024

A service report has been filed on 11.07.2024 vide Inward Diary No. 5557. Notice which was sent by registered post on 02.07.2024 showing delivered on 04.07.2024 upon the Respondent/Personal Guarantor. Service is complete. Neither any reply has been filed nor has anyone appeared for the Respondent/Personal Guarantor.

Last opportunity is given to the Respondent/Personal Guarantor to making appearance and file reply, if any, within extended period of further seven days. Thereafter, rejoinder, if any, be filed within a week.

Re-list for further consideration on 13.08.2024.

Sd/-

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)